
 Steps taken or proposed to be taken

 Construction of new lines

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| (1) Barwadih-Tori-Birmitrapur. | The matter is under reference with Bihar Government. |
| (2) Purulia-Lohardaga Railway conversion from narrow gauge to Broad Gauge. | Conversion of Muri-Ranchi section only is being examined as a separate project, as decided by the Central Board of Transport. |
| (3) Gaya-Ranchi. | The project has been dropped according to the decision of the Central Board of Transport. |
| (4) Hajipur-Shebganj-Govindganj-Aretaj-Sagauli. | Do |
| (5) Hazaribagh-Rampurhat. | Do |
| (6) Sitamarhi-Sonbarsa. | Necessary surveys have been carried out but reports have not yet been received. The project will be reviewed on receipt of survey reports. |
| (7) Chakia-Alwalia-Sidhwalia. | The project involves crossing of the river Gandak and is to be considered when a final decision about the site of a bridge across the river is reached. |
| (8) Madhepura-Singheswar-Asthan-Raghopore-Foresganj-Birpur. | The Central Board of Transport have decided that the project should be reviewed after first stage of Kosi multi-purpose scheme is sanctioned. |
| (9) Murliganj-Dauram Madhepura. | A provision of Rs.10 lakhs has been made in the Budget for 1952-53 and the work is expected to be completed in 1953-54. |

 SCHEDULED AREAS

406. **Shri Sanganna:** Will the Minister of Food and Agriculture be pleased to state:

(a) how many tanks and wells were constructed and dug respectively in the Scheduled areas of each Part 'A' State during the last five years;

(b) the amount spent on these works during the last five years; and

(c) whether the people in the scheduled areas were employed for the execution of these works?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). The information is not readily available. It is being collected from the State Governments concerned and will be placed on the Table of the House in due course.

CASH CERTIFICATES

407. **Sardar Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) whether any claims had been registered in respect of cash certificates purchased by Indians in Pakistan prior to Partition and lost during disturbances;

(b) if so, the number and value of such certificates;

(c) whether any decision or agreement has been arrived at between India and Pakistan for payment to such claimants; and

(d) whether the Government of India have paid any claims of Muslims who had migrated to Pakistan after partition and could not produce cash certificates?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) (i) Number of claims registered—5,755.

(ii) Value of these claims—Rs. 23,37,025.

(c) Yes. In August, 1947, the Partition Council had decided that facilities for the transfer of Savings Bank accounts and Cash Certificates should be afforded to the people of both the dominions up to 31st March, 1948. Owing to disturbances and mass migration, the transfers could not be effected upto 31st March, 1948, and hence it was decided in April, 1949, that Post Office Cash Certificates should continue to be transferred from one country to the other provided the applications for such transfer were registered in any post office of the transferee country on or before 30th June, 1949. In the case of deceased investors, the last date for registration of claims in the respective countries was made 31st March, 1950.

(d) Yes. The number of such claims transferred from India to Pakistan is

90. The value of these claims is Rs. 1,21,153.

LAND TO DISPLACED LAND OWNERS OF JAMMU AND KASHMIR STATE

408. Sardar Hukam Singh: Will the Minister of States be pleased to state:

(a) whether any allotment of land has been made to displaced land owners of Jammu and Kashmir State who had to migrate from areas now in the possession of raiders and have been living in India in various places outside relief camps; and

(b) if so, what area has been so allotted?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). The allotment of lands to Kashmiri displaced persons is primarily the responsibility of the Jammu and Kashmir Government, who have registered the claims of such persons, including those outside Camps, with a view to resettling them on land that may be available within the State. Land has been allotted to some persons in some other States, but detailed information relating to such allotment is not readily available.

RAILWAY COACHES

409. Shri Achuthan: Will the Minister of Railways be pleased to state:

(a) how many new third class carriages with modern amenities have been put to use in the Southern Railway in 1951 and 1952;

(b) the total number of such carriages so put in all Railways of India during the above years; and

(c) how many such carriages have been put in the Ennakulam-Sharmoor line in 1951 and 1952?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) 55 in 1951 and 26 in 1952 so far.

(b) 451 in 1951 and 114 in 1952 so far.

(c) The information has been called for and will be laid on the Table when received.

RAILWAY COACHES

410. Shri Ajit Singh: Will the Minister of Railways be pleased to state:

(a) the number of coaches the Indian Railways had just before Partition;

(b) the number left with India after Partition;

(c) the number of Coaches manufactured in Indian Factories upto date since Partition; and

(d) the number of Coaches imported during the same period?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) Figures for the number of coaching vehicles of Indian Railways just before the partition are not available. The number of coaching vehicles on 31st March 1947, the earliest date before partition for which figures are readily available was 24,915.

(b) The number on 31st March 1948 was 20,380.

(c) The information available is upto 31-3-52. It is coaching vehicles manufactured in Railway workshops—1,532, other Indian factories—364.

(d) 98 coaches have been imported upto 31-3-1952 since partition.

PRODUCTION OF RICE IN MADHYA PRADESH

411. Shri K. G. Deshmukh: Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of rice produced in Madhya Pradesh during 1951-52;

(b) the total requirements of rice per annum of the said State; and

(c) the quantity of rice exported from the said State during 1951-52?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) According to the latest estimate, the quantity of rice produced in Madhya Pradesh during 1951-52 is 2,419,000 tons.

(b) It is difficult to give any definite figure to represent the requirements of a State in which a large part of the population is not rationed. The requirements will depend a great deal on the price. The rationing requirements of Madhya Pradesh of rice in a normal year is about 125,000 tons.

(c) The Basic Plan is worked on the basis of the calendar year. 23,000 tons of rice was exported from Madhya Pradesh during 1951. The quantity offered for export from 1-1-52 to 5-7-52 is 83,000 tons.